

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 590 of 2023

&

I.A. No. 1771 of 2023

IN THE MATTER OF:

AJR Infra and Tolling Ltd.

...Appellant

Versus

Sanjay Mishra,

...Respondents

RP M/s. Rajahmundry Godavari Bridge Ltd. & Ors.

With

Company Appeal (AT) (Insolvency) No. 591 of 2023

&

I.A. No. 1770 of 2023

IN THE MATTER OF:

AJR Infra and Tolling Ltd.

...Appellant

Versus

Sanjay Mishra,

...Respondents

RP M/s. Rajahmundry Godavari Bridge Ltd. & Ors.

Present:

For Appellant: Dhawesh Pahuja, Advocate

For Respondent: Mr. Monish Panda, Mr. Mrinal Bharat Ram, Mr. Anmol Jassal, Ms. Shefali Shikander, Advocates for R-3
Mr. Aditya V. Singh, Advocate for R-1

ORDER

16.05.2023: Learned Counsel for the Appellant prays that Appellant be permitted to withdraw this Appeal. Prayer is allowed. C.A.(AT) Insolvency No. 590 and 591 of 2023 is permitted to be withdrawn.

These appeals are dismissed as withdrawn.

**[Justice Ashok Bhushan]
Chairperson**

**[Mr. Barun Mitra]
Member (Technical)**